- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellancous Provisions Act, 1952:-
 - (i) The Employees' Provident Funds (second Amendment) Scheme, 1991 published in Niotification No. G.S. R. 521 in Gazette of India dated the 7th September, 1991.
 - (ii) The Employees' Deposit Link Insurance (Amendment) Scheme, 1991 published in Notification No.G.S.R. 522 in Gazette of India dated the 7th September, 1991.
 - (iii) The Employees' Family Pension (Amendment) Scheme, 1991 published in Notification No. G.S.R. 523 in Gazette of India dated the 7th September, 1991 [Placed in Library See No. L. T. 1107/91]
- (2) A copy of the Employees State Insurance Corporation (Medical Posts) Recruitment (1st Amendment) Regulations,1991 (Hindi and English versions) published in Notification No. A-12(11)-3/88-DM (HQ) in Gazette of India dated the 11th May, 1991,under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.[Placed in Library See No. L. T. 1108/91]

[Translation]

Annual Assessment Report on the Programime and its implementation for development of Hindi and its progressive use for 1989-90

THE DEPUTY MINISTER IN THE

MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI): I beg to lay on the Table a copy of the Annual Assessment Report (Hindi and English versions) on the Programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purpose of the union for the year 1989-90 [Placed in Library See No. LT-1109/91]

13.10 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

First Report

[Translation]

SHRI RATILAL VARMA (Dhandhuka): I beg to present the First Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutios.

13.10 1/2 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

First Report

[English]

SHRI BOLLA BULLI RAMAISH (Fluru): Sir, I beg to present the First Report (Hindi and English versions) of the Committee on . Absence of Members from the sittings of the House.

[English]

MR. DEPUTY SPEAKER: Now I am sure many of the important matters which you wanted to raise in the zero hour could not be taken up. Normally, zero hour shall have to be stopped at 1 O'Clock. Some agitation is also going on during zero hour. Zero hour should not be enlarged for more than one hour. Some of our precious time is also lost because of talk across the table. If you just restrain yourself, I think more hon. Members also would have the chance to speak.

Now we shall break for lunch to meet at 14.15 hrs.

13.12 hrs.

The Lok Sabha then adjourned for Lunch till fifteen minutes past Fourteen of the clock.

The Lok Sabha re-assembled after dunch at twenty minutes past Fourteen of the Clock.

(MR. DEPUTY-SPEAKER in the Chair)

MATTERS UNDER RULE 377

(i) Need for early sanction of Bhopal-Ramganj Mandi railway line

[Translation]

SHRI DIGVIJAY SINGH (Rajgarh): Mr. Deputy Speaker, Sir necessary provision to conduct survey work on Bhopal Ramganj mandi railway line via Beawara had been made in the 1989-90 Bud get. But the survey work has not yet been completed. I would, therefore, like to make a demand from the hon. Minister of Railways that early sanction may please be accorded to the Bhopal-Ramganj Mandi railway line.

(ii) Need to conduct Cental survey of drought affected areas in Maharashtra and provide c ompensation to the affected people

SHRI TEJSINGHRAO BHONSLE

(Ramtek): Mr. Deputy Speaker Sir, in view of the drought situation in Maharashtra the Chief Minister of the State has declared 29553 villages as drought affected. My constituency is also affected. Most of the villages are still reeling under acute drought. Due to non-availability of drinking water easily, several people and cattle have died. Standing crops have also dried up due to non-availability of water for irrigation. The farmers are forced to sow the next crops.General public are experiencing acute drought. The situation will become more critical if immediate relief is not provided by the center to these drought hit areas. The Maharashtra Government has sought a relief assistance of Rs.460 crores to tackle the situation. They should be porovide necessary assistance immediately. At the same time committee should be constituted to take stock of the situation. It should be sent to the drought affected areas so that correct information about the situation could be gathered and the affected people could be paid due compensation in time.

(iii) Need to provide more financial assistance to Uttar Pradesh for drought relief measures

SHRI ASTBHUJA PRASAD DHUKLA (Khalilabad): Mr.Deputy Speaker, Sir districts of Gorakhpur, Basti, Maharajganj, Siddharthanagar and Deoria in eastern Uttar Pradesh are facing severe drought. This year the monsoon was late. Since the rainfall was inade quate, the farmers had to face a lot of difficulties in sowing and watering the Kharif crops. The crops were completely affected. Due to inadequate rains, there is no moisture in the land. Consequently, the soiwing of Rabi crops cannot be done propoerly. Rabi crops are alsofully affected by drought.

Therefore, the above districts of eastern Uttar Pradesh should be declared as drought hit areas and the Centre should provide more financial assistance to the State Gov-